

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 419
TO BE ANSWERED ON 28.11.2024**

**COMPENSATION FOR DEATH OR INJURY OF WORKERS ENGAGED IN
UNORGANISED SECTOR**

419. SHRI IRANNA KADADI:

Will the Minister of Labour and Employment be pleased to state:

- (a) the total number of workers in the unorganised sector who have received compensation for death or injury in the last five years;**
- (b) the criteria and process for determining and disbursing compensation to unorganised sector workers in case of death or injury;**
- (c) the amount of funds allocated and disbursed for such compensation in the current and previous fiscal years; and**
- (d) the measures taken to ensure timely and adequate compensation to affected workers and their families?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The provision for providing compensation to the deceased family in case of death of worker(s) during accident at work-place is dealt under the Employee's Compensation Act, 1923. The implementing agencies under the Employee's Compensation Act, 1923 are the concerned State Governments who are empowered to appoint 'Commissioners' under section 20 of the Employee's Compensation Act, 1923 for deciding compensation. As such, data is maintained by concerned State Governments. The Employee's Compensation Act, 1923 has been subsumed in the Code on Social Security, 2020.

Further, compensation is provided to workers/families of the unorganized workers as per the provisions of the welfare schemes framed and administered by the State / UTs. The amount of compensation varies from State to State and is disbursed as per the provisions of the respective schemes.
